CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No.1315/2001

New Delhi this the 16th day of January 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A) Hon'ble Dr. A. Vedavalli, Member (J)

J.C. Jhamb C 3/428 Janakpur, New Delhi-110 0058.

Applicant

(By Advocate: Shri D.S. Adel proxy counsel of Shri Daljit Singh)

Vs.

- 1. Director of Education
 Directorate of Education
 Govt. of NCT of Delhi
 Old Secretariat
 Delhi.
- 2. Principal
 Sarvodaya Bal Vidhalaya
 Vikaspuri (Distt. Centre)
 New Delhi.

Respondents

(By Advocate: Shri J.A.Chaudhary proxy counsel of Shri Georage Paracken)

ORDER (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Applicant seeks selection grade to which he claims that he is entitled as per Office Order No.3 dated 2.6.97 w.e.f.1.3.1977.

- 2. We have heard applicant's counsel Shri D.S.Adel and Shri J.A.Chaudhary proxy counsel for the respondents.
- 3. Shri Adel invited our attention to reply to paras 4 F & G of respondents in their counter dated 23rd November, 2001 in which it has been stated that applicant was awarded the senior scale of PGT of Rs.2000-3500 w.e.f. 14.10.86 by the DPC as per DDE(W) Office Order No.





294 dated 19.9.88 and consequently his pay was fixed at Rs.2750 as on 14.10.86 with next date of increment from

1.1.87 filed in Annexure R-3.

- 4. Shri Adel very fairly states that he is satisfied with the aforesaid reply of respondents, but he submits that applicant has not been granted arrears consequent to the implementation of the aforesaid order.
- 5. The OA is disposed of with the direction to respondents to implement the contents of their own reply as stated in para 3 above. In case, the arrears have not been released to the applicant, respondents should release the same to him within four weeks from the date of receipt of a copy of this order. No costs.

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(Dr.A.Vedavalli)
M(J)

/kd/

(S.R.Adige)